

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF EXPENDITURE

RAJYA SABHA
UNSTARRED QUESTION No. 563
TO BE ANSWERED ON TUESDAY, FEBRUARY 7, 2023/ 18 MAGHA, 1944 (SAKA)

ANOMALIES IN THE PAY OF EMPLOYEES

563: SHRI JAVED ALI KHAN

Will the Minister of Finance be pleased to refer to Answer to Unstarred Question 1480 given in the Rajya Sabha on 20th December, 2022 and state:

- (a) the details of merit which are being considered on case-to-case basis while considering the cases of pay anomaly among the employees who were promoted prior to 01.01.2016 and those promoted on or after 01.01.2016 due to the application of Department of Expenditure's (DoE's) O.M. dated 28.11.2019 clarifying Rule 10 of CCS (RP) Rules, 2016; and;
- (b) the reasons for not issuing general order for the stepping up of pay of seniors or giving option to re-exercise option for fixation from the date of next increment, to redress these anomalies?;

ANSWER
MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI PANKAJ CHAUDHARY)

(a) & (b): Pay anomalies of employees promoted prior to 01.01.2016 and those promoted after 01.01.2016 arising out of Department of Expenditure's O.M. dated 31.07.2018 and 28.11.2019 are considered keeping in view the provisions of Rule 7(10), Rule 10 and Rule 13 of the CCS(RP) Rules, 2016, on case to case basis.
